

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1260/93.

Dt. of Decision : 30-1-95.

1. A. Vishnuvardhan Murthy
2. R.V. Ravinder Prasad
3. M. Ramakrishna

.. Applicants.

VS

1. Union of India rep. by its
General Manager, SC Rly,
Rail Nilayam, Sec'bad.
2. Chief Personnel Officer,
SC Rly, Rail Nilayam,
Secunderabad.
3. Railway Board rep. by its
Chairman, Railway Board,
New Delhi.

.. Respondents.

Counsel for the Applicants

: Mr. G. Ramachandra Rao

Counsel for the Respondents

: Mr. N.V. Ramana, Addl. CGSC

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)
THE HON'BLE SHRI A.S. GORTHI : MEMBER (ADMN.)

To

1. The General Manager, South Central Railway,
Union of India, Railnilayam, Secunderabad.
2. South Central Railway, Railnilayam,
Secunderabad.
3. The Chairman, Railway Board, New Delhi.
4. One copy to Mr.G.Ramachandra Rao, Advocate,CAT,Hyderabad.
5. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT,Hyderabad.
6. One copy to Library, CAT,Hyderabad.
7. One spare copy.

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DA 1260/93

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(Order passed by Hon'ble Shri A.V.Haridasan, Member (J)).

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The grievance of the applicant three in number, who are Khalasi Helpers is that they have not been absorbed as Khalasis in the scale of Rs.950-1500 against 50% direct recruitment quota while their juniors were given the benefit. The applicants in their application praying that the respondents may be directed to absorb them in the scale of Rs.950-1500 and to grant them consequential seniority. When the application came up for hearing today, the learned counsel for the Respondents Shri N.V.Ramana states that the Department by order dt.14-9-94 ^{has} promoted the applicants as Khalasis in the scale of Rs.950-1500 and advised them to undergo training and that therefore the application has now become infructuous. A copy of the order dt.11-9-94, by which the applicants were promoted and advised to undergo training has been made available for our perusal. In view of the development and in view of the submissions made by the learned counsel for both the parties, we dispose of this application as having become infructuous leaving liberty to the applicants to take appropriate steps in regard to any other grievance in connection with absorption like seniority etc., in accordance with law. There is no order as to costs.

(A.B.GORTHI
Member (A)

(A. V. HARIDASAN)
Member (J)

Dt. 30th January, 1995.
Dictated in Open Court.

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Amritsar
Dy. Registrar. (S) Contd...

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER (J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

DATED : 30.1.95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in
O.A.NO. 1260/93

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

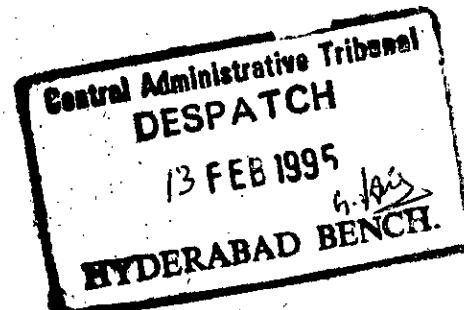
Dismissed for Default.

Rejected/Ordered

No order as to costs.

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NO SPARE COPY



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